

P-24024/6/2024-IPR -International Policy Section  
Government of India  
Ministry of Commerce & Industry  
Department for Promotion of Industry and Internal Trade  
IPR- International Policy Section

Vaniya Bhawan, New Delhi.

Dated: 27<sup>th</sup> September, 2024

**ORDER**

Sanction of the President is hereby accorded to the foreign deputation of **Dr. S. Sivakumar**, Assistant Registrar of TM & GI, GIR, Chennai, O/o CGPDTM for participating in the training program on "Advanced InterGI Europe 2024" for the collective management of quality for Geographical Indications, in Espelette, France be co-organized by CIRAD (France) and REDD (Switzerland) from **30th September to 5th October, 2024** (excluding travel time and enforced half, if any)

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officer will be on deputation for 6 days (i.e. from 30th September to 5th October, 2024), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officer will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Office (WIPO). Only expenses in respect of local transportation in home country, mobile phone, visa charges, etc. will be debitable to the FTE Head-3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25.
- v. The officer will submit a report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 34 dated 27/09/2024 of File No.:

P-24024/6/2024-IPR -International Policy Section (E:196989).

(**Sanjay Kumar**)  
Under Secretary to the Govt. of India

To:

**The Pay & Accounts Officer (PAO),**  
Department for Promotion for Industry and Internal Trade,  
Udyog Bhawan,  
New Delhi.

Copy to:

1. Mr. Naveen Kumar, Counsellor (E&C/HOC), Embassy of India, Paris, France
2. Mr. Piyush Srivastava, JS (Europe West), Ministry of External Affairs
3. Mr. Gaurav Kumar Thakur, Counsellor, PMI to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: [eco.genevapmi@mea.gov.in](mailto:eco.genevapmi@mea.gov.in)
4. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry
5. Dr. S. Sivakumar, Assistant Registrar of TM & GI, GIR, Chennai.
6. Mr. Anoop K. Joy, Joint Controller of Patents & Design (International Division), O/o CGPDTM
7. PA to CGPDTM, O/o CGPDTM
8. Sr. PPS to SIPP/PPS to AS(HP)/PA to Dir.(KT)
9. IPR- Establishment, Vanijya Bhawan, New Delhi.
10. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File